

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.138/MP/2023

- Subject : Petition under Section 79(1)(b) read with Section 79(1)(f) of the Electricity Act, 2003 for (i) approval of 'Change in Law'; and (ii) consequential relief to compensate for the increase in capital cost due to promulgation of Notification No. 08/2021–Integrated Tax (Rate) dated 30.09.2021 issued by Ministry of Finance, Government of India increasing in the rate of Goods and Services Tax (GST) on solar power-based devices (including solar cells and modules) in terms of Article 12 of the Power Purchase Agreement dated 31.05.2020 between Mega SuryaUrja Private Limited and Solar Energy Corporation of India Limited.
- Date of Hearing : **5.3.2024**
- Coram : Shri Jishnu Barua, Chairperson
Shri Arun Goyal, Member
Shri P. K. Singh, Member
- Petitioner : Mega SuryaUrja Private Limited (MSPL).
- Respondents : Solar Energy Corporation of India Limited (SECI) and Anr.
- Parties Present : Shri Nitish Gupta, Advocate, MSPL
Shri Shubham Singh, Advocate, MSPL
Ms. Parichita Chowdhury, Advocate, MSPL
Ms. Shikha Ohri, Advocate, SECI
Shri Kartik Sharma, Advocate, SECI
Ms. Poorva Saigal, Advocate, HPPC
Shri Ravi Nair, Advocate, HPPC
Shri Devyanshu Sharma, Advocate, HPPC

Record of Proceedings

During the course of the hearing, the learned counsel for the Petitioner, the learned counsel for Respondents and SECI made detailed submissions and concluded their respective arguments in the matter. Learned counsel for HPPC adopted the submissions made by the learned counsel for SECI.

2. Based on the request of the learned counsels for the parties, the Commission permitted the parties to file their respective written submissions within two weeks with a copy to the other side.
3. Subject to the above, the Commission reserved the matter for order.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)